

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1523 OF 2018 IN
APPEAL NO. 315 OF 2018

Dated: 31st October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishan for R-1

Mr. G. Sai Kumar
Ms. Rimali Batra
Ms. Shruti Awasthi
Mr. Amit Bute for R-2

ORDER

Respondents have concluded their arguments and seek time to submit written arguments within two days. Time is granted to file written arguments/submissions on or before 02.11.2018 with advance copy to the other side. Learned counsel arguing for Appellant seeks time to file rejoinder submissions after perusal of the written arguments/submissions. Meanwhile, arguments/rejoinder, if any, may be filed on or before 13.11.2018 with advance copy to the other side. It is made clear that the arguments heard are on main matter. Interim order to continue till next date of hearing.

List the matter for further hearing on **19.11.2018**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/kt